

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No.118 of 2019**

**IN THE MATTER OF:**

**Ajay Batra & Anr.**

**...Appellants**

**Vs**

**BHP Machines Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Uttam Datt and Ms. Sonakshi Singh,  
Advocates**

**For Respondents: Mr. Deepak Jain, Mr. Tanpreet Gulati and Mr.  
Ayush Acharjee, Advocates for Respondent Nos.  
21 to 25**

**Mr. Ankush Diwan, Advocate for Respondent Nos.  
4, 5 and 14**

**Mr. Atul Batra, Respondent No. 5 in person**

**ORDER**

**30.08.2019** Learned Counsel for the Respondents, by way of last chance, is allowed to file reply affidavit within 10 days. Rejoinder, if any, may be filed by the Appellant within a week thereafter.

Post the case 'For Admission (After Notice)' on **17<sup>th</sup> September, 2019** before the appropriate Bench.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)